83

IN THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION 1141 OF 2024

IN THE MATTER OF:

AMRESH SINGH …APPLICANTS

VERSUS

STATE OF UTTAR PRADESH AND ORS. …RESPONDENTS

INDEX

S.NO	**PARTICULARS**	**PAGE NO.**
1.	ACTION TAKEN REPORT ON BEHALF OF DISTRICT MAGISTRATE, SANT KABIR NAGAR, UTTAR PRADESH, IN COMPLIANCE WITH THE ORDER DATED 19.11.2024. ALONG WITH THE SUPPORTING AFFIDAVIT.	3-8
2.	**ANNEXURE 1.** Copy of the Show Cause Notice issued by UPPCB to M/s MPCC dated 11.09.2023.	9-10
3.	**ANNEXURE 2 .** Copy of the reply dated 23.02.2024 submitted by M/s MPCC in response to the Show Cause Notice.	11-12
4.	**ANNEXURE 3** Copy of the Inspection Report dated 27.02.2024 prepared by the Regional Office, UPPCB, Basti.	13-14
5.	**ANNEXURE 4**	

84

	Copy of the Inspection Report dated 11.07.2024 prepared by the Regional Office, UPPCB, Basti.	15-17
6.	**ANNEXURE 5** Copy of the letter dated 12.09.2024 issued by UPPCB suspending the Show Cause Notice.	18
7.	**ANNEXURE 6** Copy of the Consent to Operate Letter (No. 211565/UPPCB/Basti(UPPCBRO)/CTO/both/SANT KABIR NAGAR) dated 13.09.2024.	19-25
8.	**ANNEXURE 7** Copy of the Bio-Medical Waste Authorisation No. 26563354 (valid up to 31.12.2024).	26-30
9.	**ANNEXURE 8** Photographs of the Joint Committee's visit to the site of M/s MPCC on 10.12.2024.	

THROUGH

Priyanka

Date:03.01.2024
Place: New Delhi

PRIYANKA SWAMI
ADVOCATE
COUNSEL FOR STATE, UTTAR PRADESH
F-13, JANGPURA, NEW DELHI 110014
E-mail:advpriyankaswami@gmail.com

85

IN THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION 1141 OF 2024

IN THE MATTER OF:

AMRESH SINGH …APPLICANTS

VERSUS

STATE OF UTTAR PRADESH AND ORS. …RESPONDENTS

ACTION TAKEN REPORT ON BEHALF OF DISTRICT MAGISTRATE, SANT KABIR NAGAR, UTTAR PRADESH, IN COMPLIANCE WITH THE ORDER DATED 19.11.2024. ALONG WITH THE SUPPORTING AFFIDAVIT.

MOST RESPECTFULLY SHOWETH:

1. That pursuant to the Order dated 19.11.2024 in O.A. No. 1141/2024, titled Amresh Singh vs. State of Uttar Pradesh & Ors., the Hon'ble National Green Tribunal directed the constitution of a Joint Committee comprising the District Magistrate, Sant Kabir Nagar, and the Regional Officer, Uttar Pradesh Pollution Control Board ("UPPCB"), Basti. This Committee was tasked with verifying allegations of non-compliance by M/s Medical Pollution Control Committee (hereinafter "M/s MPCC"), located at D-33, UPSIDC Industrial Area, Khalilabad, District Sant Kabir Nagar, Uttar Pradesh, and with examining whether there was any breach of the Environment Impact Assessment Notification dated 14.09.2006 (as amended).

2. That during the course of examining the matter, it was noted that the UPPCB had issued a Show Cause Notice under Section 5 of the Environment (Protection) Act, 1986, dated 11.09.2023, to M/s MPCC regarding the alleged installation of an additional incinerator without obtaining the requisite Environmental Clearance ("EC") and Consent to Establish ("CTE"). A copy of the Show Cause Notice dated 11.09.2023 is being filed herewith and marked as **Annexure-1.**

3. That M/s MPCC submitted its reply dated 23.02.2024 in response to the aforesaid Show Cause Notice, wherein it stated that the additional incinerator in question had merely been brought to the premises with the intention of installing it elsewhere and was removed upon receipt of the Show Cause Notice. A copy of the reply dated 23.02.2024 is being filed herewith and marked as **Annexure-2.**

4. That pursuant to the issuance of the Show Cause Notice and receipt of M/s MPCC's reply, officials from the Regional Office, UPPCB, Basti, carried out an inspection on 27.02.2024 to ascertain the factual status regarding the alleged additional incinerator. A copy of the Inspection Report dated 27.02.2024 is being filed herewith and marked as **Annexure-3.**

5. That another inspection was conducted on 11.07.2024 by the Regional Office, UPPCB, Basti, in further reference to the Show Cause Notice and the reply submitted by M/s MPCC. During these inspections, the additional incinerator, noted in the earlier inspection report dated 12.07.2023, was found to have been removed from the premises. A copy of the Inspection Report dated 11.07.2024 is being filed herewith and marked as **Annexure-4.**

6. That on the basis of the inspection findings, the Regional Office, UPPCB, Basti, submitted its report dated 11.07.2024 (forwarded vide Letter No. 327/C-

402/Water/Air/S.K.N./2024 dated 30.07.2024) to the Head Office, recommending closure/suspension of the Show Cause Notice. Consequently, UPPCB issued a letter dated 12.09.2024 suspending the earlier Show Cause Notice. A copy of UPPCB's Letter dated 12.09.2024 suspending the Show Cause Notice is being filed herewith and marked as **Annexure-5.**

7. That with respect to the compliance status, M/s MPCC holds valid Consents to Operate ("CTO") under the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, and the relevant provisions for handling hazardous waste, granted vide Letter No. 211565/UPPCB/Basti(UPPCBRO)/CTO/both/SANT KABIR NAGAR dated 13.09.2024 (valid from 27.05.2024 to 31.12.2028). A copy of the Consent to Operate Letter dated 13.09.2024 is being filed herewith and marked as **Annexure-6.**

8. That M/s MPCC also possesses a valid Bio-Medical Waste Authorisation No. 26563354, which is valid up to 31.12.2024. A copy of the said Bio-Medical Waste Authorisation is being filed herewith and marked as **Annexure-7.**

9. That on visiting the premises of M/s MPCC on 10.12.2024, the Joint Committee observed the presence of a single incinerator of capacity 100 kg/hour, an autoclave of capacity 500 liters/batch, and a shredder of capacity 50 kg/hour, all of which are operated in accordance with the existing valid authorisations. Photographs capturing the Joint Committee's visit are being filed herewith and marked as **Annexure-8.**

10. That based on the foregoing, the Joint Committee concludes that M/s MPCC is currently in compliance with the applicable environmental regulations, having

removed the unauthorised incinerator cited in the Show Cause Notice. It is respectfully submitted that M/s MPCC should ensure strict adherence to the terms of its valid authorisations and obtain prior clearances for any future expansions. The Joint Committee places this Compliance Report before the Hon'ble National Green Tribunal, seeking further directions as deemed appropriate in the interest of justice and environmental protection.

THROUGH

Date:03.01.2024
Place: New Delhi

PRIYANKA SWAMI
ADVOCATE
COUNSEL FOR STATE, UTTAR PRADESH
F-13, JANGPURA, NEW DELHI 110014
E-mail:advpriyankaswami@gmail.com

INDIA NON JUDICIAL

Government of Uttar Pradesh

IN-UP33696799334195X

सत्यमेव जयते

e-Stamp

हनुमान प्रसाद चौरसिया
स्टाम्प विक्रेता ला० न०-32
ACC Code- U P 14124304
रजिस्ट्री आफिस, खलीलाबाद-स०क०न०
Mob-9839483383
Sign

Certificate No.	:	IN-UP33696799334195X
Certificate Issued Date	:	04-Jan-2025 09:38 AM
Account Reference	:	NEWIMPACC (SV)/ up14124304/ SANT KABIR NAGAR/ UP-SKB
Unique Doc. Reference	:	SUBIN-UPUP1412430464342789729213X
Purchased by	:	MAHENDER SINGH TAWAR SO OM PRAKASH SINGH TAWAR
Description of Document	:	Article 4 Affidavit
Property Description	:	Not Applicable
Consideration Price (Rs.)	:	
First Party	:	MAHENDER SINGH TAWAR SO OM PRAKASH SINGH TAWAR
Second Party	:	Not Applicable
Stamp Duty Paid By	:	MAHENDER SINGH TAWAR SO OM PRAKASH SINGH TAWAR
Stamp Duty Amount(Rs.)	:	10 (Ten only)

10
04.01.25
RAM DHANI
Advocate
(Notary) Khalilabad
Sant Kabir Nagar

CANCELLED

NOTARIAL NOTARIAL

Please write or type below this line

NOTARY
Ram Dhani
Advocate
Notary Khalilabad
Sant Kabir Nagar
U.P. (INDIA)
L.N -42/1997

नोटरी

IN THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION 1141 OF 2024

IN THE MATTER OF:

AMRESH SING ...APPLICANTS

VERSUS

STATE OF UTTAR PRADESH AND ORS. ....RESPONDENTS

AFFIDAVIT

I, MAHENDER SINGH TAWAR, aged about 36 years s/o Sh. OM PARKASH SINGH TAWAR is presently posted as **DISTRICT MAGISTRATE, SANT KABIR NAGAR, UP**, having an office at **SANT KABIR NAGAR.**

Advocate
Notary Khalilabad
Sant Kabir Nagar
U.P. (INDIA)
L.N -42/1997
नोटरी

Statutory Alert:

1. The authenticity of this Stamp certificate should be verified at 'www.shcilestamp.com' or using e-Stamp Mobile App of Stock Holding. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
2. The onus of checking the legitimacy is on the users of the certificate.
3. In case of any discrepancy please inform the Competent Authority.

IN THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION 1141 OF 2024

IN THE MATTER OF:

AMRESH SING ...APPLICANTS

VERSUS

STATE OF UTTAR PRADESH AND ORS. .....RESPONDENTS

AFFIDAVIT

I, MAHENDER SINGH TAWAR, aged about 36 years s/o Sh. OM PARKASH SINGH TAWAR is presently posted as **DISTRICT MAGISTRATE, SANT KABIR NAGAR, UP**. having an office at **SANT KABIR NAGAR.**

1. That I am posted as stated above and well conversant with the facts of the present case and as such competent to swear this affidavit
2. That the accompanying Joint Committee Report has been drafted by our counsel upon my instructions and Annexed as **ANNEXURE-1.**
3. That the contents of the accompanying Joint Committee Report are true and correct, and the knowledge has been derived from official records and nothing material has been concealed therefrom.

DEPONENT

VERIFICATION

Verified on solemn affirmation at Sant Kabir Nagar on this day of 2025, that the contents of the foregoing affidavit are true and correct to the best of my knowledge and no part of it is false and nothing material has been concealed therefrom.

DEPONENT

NOTARY
Ram Dhani
Advocate
Notary Khalilabad
Sant Kabir Nagar
U.P. (INDIA)
L.N -42/1997
नोटरी

Mahender Sigh Tawar S/O Om Prakash Singh Tawar
Service
Identified by
Shri. ....RB
Received Rs 35/-
Date 04.01.25

Sol. I-TI and Sigh'd before me,
RB Adv.
04/01/25

RAM DHANI
Advocate

91

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
'AR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या ...../सी–6/सहमति जल/48/काबनो/बस्ती/2023 दिनांक 11-9-23

पंजीकृत

सेवा में,

मैसर्स मेडिकल पॉल्यूशन कन्ट्रोल कमेटी (एम0पी0सी0सी0),
डी0–33, यू0पी0 एस0आई0डी0सी0 औद्योगिक क्षेत्र, खलीलाबाद,
जनपद–संतकबीरनगर।

विषयः–उद्योग के विरूद्ध पर्यावरण (संरक्षण) अधिनियम 1986 की धारा–5 के अन्तर्गत निर्देश जारी किये जाने के संबंध में।

यह कि मेसर्स मेडिकल पॉल्यूशन कन्ट्रोल कमेटी (एम0पी0सी0सी0), डी0–33, यू0पी0 एस0आई0डी0सी0 औद्योगिक क्षेत्र, खलीलाबाद, जनपद–संतकबीरनगर, जिसे आगे उद्योग कहा जाएगा। इकाई में जैव चिकित्सा अपशिष्ट के निस्तारण हेतु उपरोक्त वर्णित स्थल पर स्थापित/संचालित है।

यह कि मेसर्स मेडिकल पॉल्यूशन कन्ट्रोल कमेटी (एम0पी0सी0सी0), डी0–33, यू0पी0 एस0आई0डी0सी0 औद्योगिक क्षेत्र, खलीलाबाद, जनपद–संतकबीरनगर को राज्य बोर्ड के पत्र दिनांक 18.05.2019 के माध्यम से जैव चिकित्सा अपशिष्ट निस्तारण हेतु सशर्त प्राधिकार निर्गत किया गया है तथा उक्त प्राधिकार के अनुसार सी0बी0डब्ल्यू0टी0एफ0 में जैव चिकित्सा अपशिष्ट के निस्तारण हेतु डबल चैम्बर्ड इन्सीनरेटर क्षमता–100किग्रा0/घंटा, आटोक्लेव क्षमता–500लीटर/बैच एवं श्रेडर क्षमता–50किग्रा/घंटा स्थापित एवं अनुमन्य किये गये है।

यह कि मेसर्स मेडिकल पॉल्यूशन कन्ट्रोल कमेटी (एम0पी0सी0सी0), डी0–33, यू0पी0 एस0आई0डी0सी0 औद्योगिक क्षेत्र, खलीलाबाद, जनपद–संतकबीरनगर का स्थलीय निरीक्षण क्षेत्रीय कार्यालय, बस्ती के अधिकारियों द्वारा दिनांक 27.06.2023 को किया गया। निरीक्षण के समय सी0बी0डब्ल्यू0टी0एफ0 संस्था संचालित पाया गया एवं इकाई परिसर में एक अदद नया डबल चैम्बर इन्सीनरेटर स्थापित किया हुआ पाया गया, जिससे स्पष्ट होता है कि इकाई प्रतिनिधि द्वारा सी0बी0डब्ल्यू0टी0एफ0 की क्षमता में विस्तार किया जा रहा है।

यह कि पर्यावरण वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार की अधिसूचना दिनांक 17.04.2015 के अन्तर्गत सी0बी0डब्ल्यू0टी0एफ0 को क्षमता विस्तार अथवा नये सी0बी0डब्ल्यू0टी0एफ0 की स्थापना किये जाने के पूर्व पर्यावरणीय स्वीकृति अनिवार्य किया गया है, किंतु सन्दर्भित सी0बी0डब्ल्यू0टी0एफ0 द्वारा एक अतिरिक्त इन्सीनीरेटर स्थापित किये जाने के पूर्व सक्षम स्तर से पर्यावरणीय स्वीकृति प्राप्त नही की गई है, जो पर्यावरण (संरक्षण) अधिनियम 1986 के प्राविधानों का उल्लंघन दर्शाता है।

यह कि उक्त के दृष्टिगत क्षेत्रीय अधिकारी, बस्ती द्वारा पत्र दिनांक 12.07.2023 के माध्यम से सन्दर्भित सी0बी0डब्ल्यू0टी0एफ0 के विरूद्ध पर्यावरण (संरक्षण) अधिनियम 1986 के प्राविधानों के अन्तर्गत कार्यवाही किये जाने हेतु संस्तुति की गई है।

अतः उपरोक्त वर्णित तथ्यों एवं क्षेत्रीय अधिकारी, बस्ती की संस्तुति को दृष्टिगत रखते हुये सक्षम अधिकारी के अनुमोदनोपरान्त जन स्वास्थ्य के हित में राज्य बोर्ड द्वारा उद्योग के विरूद्ध पर्यावरण (संरक्षण) अधिनियम 1986 की धारा–5 के अन्तर्गत निम्न निर्देश जारी किये जाते हैं:–

1. यह कि मेसर्स मेडिकल पॉल्यूशन कन्ट्रोल कमेटी (एम0पी0सी0सी0), डी0–33, यू0पी0 एस0आई0डी0सी0 औद्योगिक क्षेत्र, खलीलाबाद, जनपद–संतकबीरनगर द्वारा अतिरिक्त इन्सीनीरेटर स्थापित किये जाने यथा क्षमता विस्तार किये जाने से पूर्व पर्यावरण वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार की अधिसूचना दिनांक 17.04.2015 के प्राविधानो के अन्तर्गत पर्यावरणीय स्वीकृति प्राप्त किये बिना न किया जाये अन्यथा सी0बी0डब्ल्यू0टी0एफ0 के संचालन हेतु उत्तरदायी व्यक्तियों के विरूद्ध पर्यावरण (संरक्षण) अधिनियम, 1986 के प्राविधानों के अन्तर्गत सक्षम न्यायालय में विधिक कार्यवाही प्रारम्भ कर दी जायेगी।

NOTARY
Ram Dhani
Advocate
Notary Khalilabad
Sant Kabir Nagar
U.P. (INDIA)
L.N -42/1997
नोटरी

उक्त निर्देश के संबंध में साक्ष्य सहित पूर्ण विवरण के साथ अपना स्पष्टीकरण 15 दिन के अन्द बोर्ड मुख्यालय को प्रेषित करें। उद्योग द्वारा निर्देशों का उत्तर न प्रेषित करनें अथवा संतोषजनक उत्तर प्राप्त न होने की दशा में उद्योग के विरूद्ध पर्यावरण (संरक्षण) अधिनियम 1986 की धारा–5 के अन्तर्गत विधिक कार्यवाही प्रारम्भ कर दी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व स्वयं उद्योग एवं उद्योग स्वामी का होगा।

सक्षम अधिकारी द्वारा अनुमोदनोपरान्त पत्र निर्गमन हेतु अधिकृत।

भवदीय,

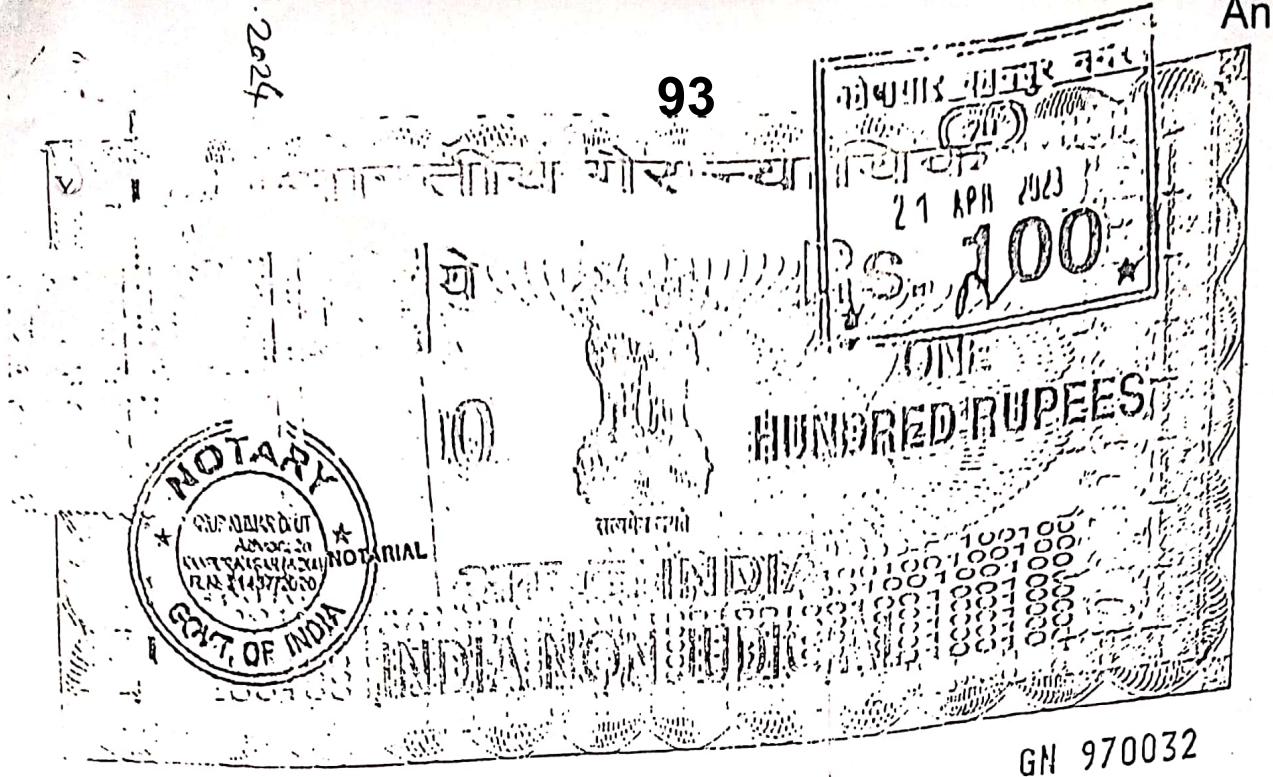
मुख्य पर्यावरण अधिकारी,
(वृत्त–6)

प्रतिलिपिः– निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. जिलाधिकारी, संतकबीर नगर।
2. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, बस्ती को इस आशय के साथ प्रेषित कि उद्योग को जारी निर्देश के सन्दर्भ में 15 दिन के अन्दर स्पष्ट संस्तुति सहित निरीक्षण आख्या बोर्ड मुख्यालय में प्रेषित करना सुनिश्चित करें।

NOTARY
Ram Dhani
Advocate
Notary Khalilabad
Sant Kabir Nagar
U.P. (INDIA)
L.N -42/1997
नोटरी

मुख्य पर्यावरण अधिकारी,
(वृत्त–6)



GN 970032

उत्तर प्रदेश UTTAR PRADESH

NOTARY
ANUP KUMAR DIXIT
Advocate
KHALILABAD (U.P.)
R.N. 21437/2010
GOVT. OF INDIA

शपथपत्र

सेवा में,
मुख्य पर्यावरण अधिकारी (वृत्त-6)
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड,
गोमती नगर, लखनऊ।

मै शपथकर्ता शपथपूर्वक निम्न बयान करता हु कि –

1. क्षेत्रीय कार्यालय उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड बस्ती द्वारा दिनांक 27/06/2023 को संस्था द्वारा स्थापित संयत्र परिषर के निरीक्षण के दौरान एक इन्सीनरेटर रखा हुआ देखा गया था जो किसी अन्य जगह पर स्थापित होने के लिए आया था जिसे कुछ समय बाद संयत्र स्थल से बहार भेज दिया गया था जिसकी सूचना लखनऊ बोर्ड को दी जा चुकी है।
2. संस्था के संयत्र परिषर में कोई भी नया संयत्र नहीं स्थापित किया गया है और न ही किसी तरह की क्षमता का विस्तार किया जा रहा है व तकनीक में बदलाव आज तक नहीं किया गया है।
3. संस्था के संयत्र परिषर में आज भी इन्सीनरेटर 100 किग्रा0/घंटा, ऑटोक्लेव 500 लीटर/बैच, व श्रेडर 50 किग्रा0/घंटा का स्थापित एवं संचालित है।
4. संस्था को पर्यावरण वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार की अधिसूचना दिनांक 17/04/2015 उपरोक्त संयत्र पर लागू नहीं होता है क्योकि संस्था द्वारा किसी भी तरह के प्राविधानो का उल्लघन नहीं किया गया है इसलिए संस्था को पर्यावरणीय स्वीकृति लेने की आवश्यकता नहीं है।
5. संस्था के संयत्र के विरुद्ध उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड द्वारा पर्यातरण संरक्षण अधिनियम 1986 की धारा-5 के अंतर्गत निर्देश दिनांक 11/09/2023 को दिए गए है जो खलीलाबाद संतकबीरनगर में स्थापित सामूहिक जैव चिकित्सा अपशिष्ट उपचार सुविधा (CBWTF) पर लागू नहीं होता है।

NOTARY
Ram Dhani
Advocate
Notary Khalilabad
Sant Kabir Nagar
U.P. (INDIA)
L.N -42/1997

डाॅ. प्राप्ति रशीद
दिनांक 22.12.23
[illegible]

MEDICAL POLLUTION CONTROL COMMITTEE
D-232 UPSIDC INDUSTRIAL AREA
S.K. NAGAR

94

6. मै शपथकर्ता मेरे द्वारा दिए गए निम्नलिखित उपर्युक्त कथन पूर्णतया सत्य है।

अतः आपसे अनुरोध है कि संपत्र का निरीक्षण करने के उपरांत धारा-5 के अंतर्गत जारी निर्देशों को निश्पेक्षित करने का कष्ट करे। आपकी महान दया होगी।

शपथकर्ता के हस्ताक्षर

प्लान्ट मैनेजर
मेडिकल पाल्यूशन कण्ट्रोल कमेटी
डी-33, UPSIDC इंडस्ट्रियल एरिया,
खलीलाबाद, संतकबीरनगर

प्रतिलिप प्रेषित –

- क्षेत्रीय अधिकारी, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, बस्ती को सूचनार्थ एवं आवश्यक कार्यवाही हेतु सादर प्रेषित।

प्लान्ट मैनेजर
मेडिकल पाल्यूशन कण्ट्रोल कमेटी
डी-33, UPSIDC इंडस्ट्रियल एरिया,
खलीलाबाद, संतकबीरनगर

NOTARY
Advocate
Notary Khalilabad
Sant Kabir Nagar
U.P. (INDIA)
L.N -42/1997
नोटरी

Ceritified that this documents is Presanted affidavit swom before on..... .....
by Shri .....
The contents have been read over explained to him who is identified by Shri.....

Anup Kumar Dixit
(Notary) Kanpur Nagar

मेसर्स मेडिकल पॉल्यूशन कन्ट्रोल कमेटी(एम0पी0सी0सी0), डी0–33, यू0पी0 एस0आई0डी0सी0 औद्योगिक क्षेत्र, खलीलाबाद, जनपद–संतकबीरनगर का अद्यतन निरीक्षण आख्या।

उक्त सी0बी0डब्ल्यू0टी0एफ0 मेसर्स मेडिकल पॉल्यूशन कन्ट्रोल कमेटी(एम0पी0सी0सी0), डी0–33, यू0पी0 एस0आई0डी0सी0 औद्योगिक क्षेत्र, खलीलाबाद, जनपद–संतकबीरनगर का स्थलीय निरीक्षण अधोहस्ताक्षरीगण द्वारा दिनांक 27.02.2024 को किया गया। निरीक्षण के समय सी0बी0डब्ल्यू0टी0एफ0 संस्था संचालित पाया गया तथा श्री विजय सिंह, प्लांट मैनेजर, श्री शिवानन्द सिंह, आपरेटर, श्री सतीश साहनी, मैनेजर आदि संस्था प्रतिनिधि के रूप में उपस्थित थे। निरीक्षण के समय पाये गये तथ्यो, आवेदन पत्र के साथ प्रस्तुत अभिलेखों एवं उपस्थित प्रतिनिधि द्वारा हुई वार्तानुसार निरीक्षण आख्या निम्नवत् है:–

1. उक्त संस्था एक कॉमन बायोमेडिकल वेस्ट ट्रीटमेन्ट फैसिलिटी है। निरीक्षण के समय उपंस्थित संस्था प्रतिनिधि द्वारा दी गयी सूचनानुसार सी0बी0डब्ल्यू0टी0एफ0 में जनपद–बस्ती, संतकबीरनगर, सिद्धार्थनगर, गोरखपुर, देवरिया, महराजंगज एवं कुशीनगर में स्थापित हेल्थ केयर फैसिलिटीज से जनित बायोमेडिकल वेस्ट के ट्रीटमेन्ट एवं डिस्पोजल हेतु संस्था से प्राप्त मेम्बरशिप एवं एग्रीमेन्ट के अनुसार बायोमेडिकल वेस्ट का ट्रीटमेन्ट एवं डिस्पोजल किया जाता है।
2. उक्त सी0बी0डब्ल्यू0टी0एफ0 मे बायोमेडिकल वेस्ट के ट्रीटमेन्ट एवं डिस्पोजल फैसिलिटीज के अन्तर्गत डबल चैम्बर्ड इन्सीनरेटर–1अदद, आटोक्लेव–1अदद एवं श्रेडर–1अदद की व्यवस्था स्थापित है। संस्था में स्थापित इन्सीनरेटर की क्षमता–100किग्रा0/घंटा, आटोक्लेव की क्षमता–500लीटर/बैच एवं श्रेडर की क्षमता–50किग्रा0/घंटा है।
3. उक्त सी0बी0डब्ल्यू0टी0एफ0 मे बायोमेडिकल वेस्ट के ट्रीटमेन्ट एवं डिस्पोजल फैसिलिटीज द्वारा इन्सीनरेटर में ईधन के रूप में प्रतिदिन प्रयोग किये जा रहे डीजल की खरीद रसीद उपलब्ध कराया गया है। (छायाप्रति संलग्न)
4. निरीक्षण के समय उक्त सी0बी0डब्ल्यू0टी0एफ0 में सेग्रीगेशन एरिया में टाइल्स लगा हुआ नही पाया गया। संस्था में केवल लाल और पीले रंग के पालीबैग में वेस्ट का एकत्रण पाया गया, जिसमें बार कोडिंग स्टीकर लगा पाया गया बार कोड छपा नही पाया गया।
5. उक्त सी0बी0डब्ल्यू0टी0एफ0 मे बायोमेडिकल वेस्ट के ट्रीटमेन्ट एवं डिस्पोजल फैसिलिटीज के अन्तर्गत डबल चैम्बर्ड इन्सीनरेटर में वेस्ट को इन्सीनरेट के उपरान्त निकलने वाली राख का निस्तारण उचित ढंग से किया जाता है। इन्सीनरेटर चलने की लागबुक निरीक्षण के समय उपलब्ध कराया गया। लागबुक की छायाप्रति संलग्न है।
6. निरीक्षण के समय संस्था परिसर में एक अदद नया इन्सीनरेटर, श्रेडर, आटोक्लेव स्थापित किया गया था, जिसे निरीक्षण दिनांक को विस्थापित कर लिया गया है। वर्तमान में संस्था परिसर में पूर्व से स्थापित इन्सीनरेटर, श्रेडर, आटोक्लेव संचालित है।
7. संस्था में स्थापित डबल चैम्बर्ड इन्सीनरेटर से जनित गैसीय उत्सर्जन के नियंत्रण हेतु वायु प्रदूषण नियंत्रण व्यवस्था के रूप में वेन्चुरी स्क्रबर एवं भू–तल से लगभग 30मीटर ऊँची चिमनी की व्यवस्था स्थापित है। गैसीय उत्सर्जन के नमूने एकत्रण हेतु सैम्पलिंग प्लेटफार्म, पोर्ट होल एवं सीढ़ी की व्यवस्था चिमनी पर स्थापित है।
8. निरीक्षण के समय संस्था में औद्योगिक प्रयोजन के फलस्वरूप जनित उत्प्रवाह के शुद्धिकरण हेतु उत्प्रवाह शुद्धिकरण संयंत्र हेतु केमिकल ट्रीटमेन्ट प्लांट की व्यवस्था स्थापित है। निरीक्षण के समय ई0टी0पी0 अपग्रेडेशन का कार्य होता हुआ पाया गया।
9. उद्योग में ई0टी0पी0 स्थापना का कार्य पूर्ण होने के उपरान्त नमूना एकत्रण कर सहमति आवेदन पत्र निस्तारण आख्या प्रेषित की जायेगी।

NOTARY
Advocate
Notary Khalilabad
Sant Kabir Nagar
U.P. (INDIA)
L.N -42/1997
नोटरी

96

अतः उपरोक्त वर्णित तथ्यो को दृष्टिगत रखते हुए सी0बी0डब्ल्यू0टी0एफ0 संस्था मेसर्स मेडिकल पॉल्यूशन कन्ट्रोल कमेटी(एम0पी0सी0सी0), डी0–33, यू0पी0एस0आई0डी0सी0 औद्योगिक क्षेत्र, खलीलाबाद, संतकबीरनगर के विरूद्ध पर्यावरण(संरक्षण) अधिनियम 1986 की धारा–5 के अन्तर्गत पत्रांक सं0–एच 00536/सी0–6/संक्षिप्त जल /48/का0बा0नो0/बस्ती/2023 दिनांक 11.09.2023 द्वारा जारी कारण बताओ नोटिस को निक्षेप किये जाने की संस्तुति सहित आख्या प्रेषित है।

29-2-24
(अरूण कुमार श्रीवास्तव)
वैज्ञानिक सहायक

क्षेत्रीय अधिकारी महोदय

मुख्य पर्यावरण अधिकारी(वृत्त–6)

NOTARY
Advocate
Notary Khalilabad
Sant Kabir Nagar
U.P. (INDIA)
L.N -42/1997
नोटरी

Scanned with

प्रदूषण रोकिए!
पर्यावरण बचाइए!!

दूरभाष एवं फैक्स : 05542–281440
Phone & Fax : 05542–281440

क्षेत्रीय कार्यालय
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, बस्ती
Regional Office
UTTAR PRADESH POLLUTION CONTROL BOARD, BASTI

संदर्भ संख्या : 327 / क्षे0-402 / जल/वायु / सेक्शन-10 / 2024 दिनांक : 30/07/2024

सेवा में,

मुख्य पर्यावरण अधिकारी(वृत्त–6),
उ0प्र0 प्रदूषण नियंत्रण बोर्ड,
पर्यावरण भवन, टी0सी0–12 वी0, विभूति खण्ड,
गोमती नगर, लखनऊ।

विषयः–मेसर्स मेडिकल पॉल्यूशन कन्ट्रोल कमेटी(एम0पी0सी0सी0), डी–33 यू0पी0एस0आई0डी0सी0 औद्योगिक क्षेत्र, खलीलाबाद, जनपद–संतकबीर नगर के विरूद्ध पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा–5 के अन्तर्गत जारी निर्देशों को निक्षेप किये जाने हेतु आख्या प्रेषण के संबंध में।

महोदय,

कृपया उपरोक्त विषयक अपने पत्र सं0–एच014988 / सी0–6 / बी0एम0डब्ल्यू0 / 48 / बस्ती / 16 / 2024 दिनांक 30.07.2024 का संदर्भ ग्रहण करने का कष्ट करें। उक्त पत्र के माध्यम से आप द्वारा चाही गयी आख्या पत्र के साथ संलग्न कर आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित है।

भवदीय

30/07/2024

(डॉ0 सी0एन0 सिंह)
क्षेत्रीय अधिकारी

संलग्नकः–उपरोक्तानुसार।

NOTARY
Notary Khalilabad
Sant Kabir Nagar
U.P. (INDIA)
L.N -42/1997
नोटरी

98

Y मेसर्स मेडिकल पॉल्यूशन कन्ट्रोल कमेटी(एम0पी0सी0सी0), डी0–33, यू0पी0एस0आई0 डी0सी0 औद्योगिक क्षेत्र, खलीलाबाद, जनपद–संतकबीरनगर का अद्यतन निरीक्षण आख्या।

उक्त सी0बी0डब्ल्यू0टी0एफ0 मेसर्स मेडिकल पॉल्यूशन कन्ट्रोल कमेटी(एम0पी0सी0सी0), डी0–33, यू0पी0 एस0आई0डी0सी0 औद्योगिक क्षेत्र, खलीलाबाद, जनपद–संतकबीरनगर का स्थलीय निरीक्षण अधोहस्ताक्षरीगण द्वारा दिनांक 11.07.2024 को किया गया। निरीक्षण के समय सी0बी0डब्ल्यू0टी0एफ0 संस्था संचालित पाया गया। निरीक्षण के समय श्री सतीश साहनी, मैनेजर संस्था प्रतिनिधि के रूप में उपस्थित थे। निरीक्षण के समय पाये गये तथ्यो, आवेदन पत्र के साथ प्रस्तुत अभिलेखों एवं उपस्थित प्रतिनिधि द्वारा हुई वार्तानुसार निरीक्षण आख्या निम्नवत् है:–

1. उक्त संस्था एक कॉमन बायोमेडिकल वेस्ट ट्रीटमेन्ट फैसिलिटी है। निरीक्षण के समय उपस्थित संस्था प्रतिनिधि द्वारा दी गयी सूचनानुसार सी0बी0डब्ल्यू0टी0एफ0 में जनपद–वस्ती, संतकवीरनगर, सिद्धार्थनगर, गोरखपुर, देवरिया, महराजंगज एवं कुशीनगर में स्थापित हेल्थ केयर फैसिलिटीज से जनित बायोमेडिकल वेस्ट के ट्रीटमेन्ट एवं डिस्पोजल हेतु संस्था से प्राप्त मेम्बरशिप एवं एग्रीमेन्ट के अनुसार बायोमेडिकल वेस्ट का ट्रीटमेन्ट एवं डिस्पोजल किया जाता है।
2. उक्त सी0बी0डब्ल्यू0टी0एफ0 मे बायोमेडिकल वेस्ट के ट्रीटमेन्ट एवं डिस्पोजल फैसिलिटीज के अन्तर्गत डबल चैम्बर्ड इन्सीनरेटर–1अदद, आटोक्लेव–1अदद एवं श्रेडर–1अदद की व्यवस्था स्थापित है। संस्था में स्थापित इन्सीनरेटर की क्षमता–100किग्रा0/घंटा, आटोक्लेव की क्षमता–500लीटर/बैच एवं श्रेडर की क्षमता– 50किग्रा0/घंटा है।
3. निरीक्षण के समय उक्त सी0बी0डब्ल्यू0टी0एफ0 में सेग्रीगेशन एरिया में टाइल्स लगा हुआ पाया गया।
4. उक्त सी0बी0डब्ल्यू0टी0एफ0 मे बायोमेडिकल वेस्ट के ट्रीटमेन्ट एवं डिस्पोजल फैसिलिटीज के अन्तर्गत डबल चैम्बर्ड इन्सीनरेटर में वेस्ट को इन्सीनरेट के उपरान्त निकलने वाली राख का निस्तारण उचित ढंग से किया जाता है।
5. संस्था में स्थापित डबल चैम्बर्ड इन्सीनरेटर से जनित गैसीय उत्सर्जन के नियंत्रण हेतु वायु प्रदूषण नियंत्रण व्यवस्था के रूप में वेन्चुरी स्क्रबर एवं भू–तल से लगभग 30मीटर ऊँची चिमनी की व्यवस्था स्थापित है। गैसीय उत्सर्जन के नमूने एकत्रण हेतु सैम्पलिंग प्लेटफार्म, पोर्ट होल एवं सीढ़ी की व्यवस्था चिमनी पर स्थापित है।
6. निरीक्षण के समय संस्था में औद्योगिक प्रयोजन के फलस्वरूप जनित उत्प्रवाह के शुद्धिकरण हेतु उत्प्रवाह शुद्धिकरण संयंत्र हेतु केमिकल ट्रीटमेन्ट प्लांट की व्यवस्था स्थापित है।
7. संस्था के विरूद्ध पूर्व में राज्य बोर्ड के पत्र सं0–एच 00536/सी–6/सहमति जल/48/का0ब0नो0/वस्ती/2023 दिनांक 11.09.2023 द्वारा जारी निर्देश को निक्षेप किये जाने हेतु इस कार्यालय के पत्र सं0–548/सी–402/III/जल/वायु/2024 दिनांक 05.03.2024 द्वारा आख्या राज्य बोर्ड को प्रेषित किया गया था। आख्यानुसार संस्था परिसर में स्थापित अन्य एक अदद नया इन्सीनरेटर, श्रेडर, आटोक्लेव को विस्थापित कर लिया गया है।
8. उक्त संस्था के विरूद्ध राज्य बोर्ड पत्र सं0–एच12222/सी–6/सहमति जल–137/का0ब0नो0/बस्ती/2024 दिनांक 07.06.2024 के माध्यम से जारी कारण बताओ नोटिस को राज्य बोर्ड के पत्र सं0–एच14903/सी–6/वी0एम0डब्ल्यू0/जल–137/निक्षेप/बस्ती/2024 दिनांक 29.07.2024 द्वारा

NOTARY Notary Sant Kabir Nagar U.P. (INDIA) L.N.-42/1997 नोटरी

सशर्त निक्षेपित किया गया है तथा संस्था के विरूद्ध रू0 3,61,875.00(तीन लाख इकसठ हजार आठ सौ पचहत्तर रूपये मात्र) का पर्यावरणीय क्षतिपूर्ति अधिरोपित किया गया है।

9. संस्था के विरूद्ध अधिरोपित पर्यावरणीय क्षतिपूर्ति रू0 3,61,875.00(तीन लाख इकसठ हजार आठ सौ पचहत्तर रूपये मात्र) को आन लाइन पर्यावरणीय क्षतिपूर्ति भुगतान पोर्टल के माध्मय से ट्रांजक्शन नं0–240730191914720 दिनांक 30.07.2024 द्वारा जमा किये जाने की सूचना प्रेषित किया गया है। उक्त पत्र की छायाप्रति संलग्न है।

अतः उपरोक्त वर्णित तथ्यो को दृष्टिगत रखते हुए सी0बी0डब्ल्यू0टी0एफ0 संस्था मेसर्स मेडिकल पॉल्यूशन कन्ट्रोल कमेटी(एम0पी0सी0सी0), डी0–33, यू0पी0एस0आई0डी0सी0 औद्योगिक क्षेत्र, खलीलाबाद, संतकबीरनगर विरूद्ध पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा–5 के अन्तर्गत पत्रांक सं0–एच 00536/सी–6/सहमति जल/48/का0ब0नो0/बस्ती/2023 दिनांक 11.09.2023 द्वारा जारी निर्देश को निक्षेप किये जाने की संस्तुति सहित आख्या प्रेषित है।

30/7/24

क्षेत्रीय अधिकारी महोदय

30-7-24

(अरूण कुमार श्रीवास्तव)
वैज्ञानिक सहायक

NOTARY
Ra... ni
Ad... e
Notary Kha... abad
Sant Kabi... Nagar
U.P. (INDIA)
L.N -42/1997
नोटरी

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

Ref No. H19183 /सी0–6/बीएमडब्लू/48/निक्षेप/वाल्यू–II/बस्ती/2024 Dated 12-9-24

पंजीकृत
क्रम सं० 267
पत्रावली सं० 402
अभिलेख शाखा
दिनांक 24/9/24

सेवा में,

मेसर्स मेडिकल पॉल्यूशन कन्ट्रेल कमेटी (एम.पी.सी.सी),
डी–33, यू.पी.एस.आई.डी.सी., औद्योगिक क्षेत्र, खलीलाबाद,
संतकबीर नगर।

विषयः सीबीडब्लूटीएफ मेसर्स मेडिकल पॉल्यूशन कन्ट्रेल कमेटी (एम.पी.सी.सी), डी–33, यू.पी.एस.आई.डी.सी., औद्योगिक क्षेत्र, खलीलाबाद, संतकबीर नगर के विरूद्ध पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा–5 के अन्तर्गत निर्गत कारण बताओ नोटिस दिनांक 11.09.2023 को सशर्त निक्षेप किये जाने के सम्बन्ध में।

महोदय,

उपरोक्त विषयक बोर्ड मुख्यालय के पत्रांक एच.00536/सी0–6/सहमति जल/48/का0ब0नो0/बस्ती/2023, दिनांक 11.09.2023 का संदर्भ ग्रहण करने का कष्ट करें, जिसके द्वारा सीबीडब्लूटीएफ के विरूद्ध पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा–5 के अन्तर्गत कारण बताओ नोटिस निर्गत किया गया था, जिसके अनुक्रम में इकाई द्वारा दिनांक 29.07.2024 एवं 14.08.2024 को प्रत्यावेदन प्रस्तुत कर कारण बताओ नोटिस निक्षेपित किये जाने की मॉग की गयी है।

उक्त कारण बताओ नोटिस दिनांक 11.09.2023 के परिप्रेक्ष्य में राज्य बोर्ड के क्षेत्रीय कार्यालय, बस्ती के अधिकारियों द्वारा सीबीडब्लूटीएफ का निरीक्षण दिनांक 11.07.2024 को किया गया। निरीक्षण आख्यानुसार निरीक्षण के समय सीबीडब्लूटीएफ संचालित पाया गया तथा सीबीडब्लूटीएफ परिसर में एक अदद डबल चैम्बर इन्सीनिरेट क्षमता–100 किग्रा0/घंटा, आटोक्लेव क्षमता–500 किग्रा0/बैच एवं श्रेडर क्षमता–50 किग्रा0/घंटा स्थापित हैं।

उक्त के सम्बन्ध में क्षेत्रीय अधिकारी, बस्ती द्वारा पत्र दिनांक 30.07.2024 के माध्यम से सीबीडब्लूटीएफ के विरूद्ध निर्गत कारण बताओ नोटिस दिनांक 11.09.2023 को सशर्त निक्षेप किये जाने की संस्तुति की गयी है।

अतः क्षेत्रीय अधिकारी, बस्ती की संस्तुति एवं उपरोक्त वर्णित तथ्यों के दृष्टिगत सीबीडब्लूटीएफ के विरूद्ध निर्गत कारण बताओ नोटिस दिनांक 11.09.2023 को सक्षम अधिकारी के अनुमोदनोपरान्त निम्न शर्तो के अधीन निक्षेप किया जाता हैः–

1. सीबीडब्लूटीएफ द्वारा पूर्व निर्गत अनापत्ति प्रमाण–पत्र में अनुमन्य क्षमता से अधिक पर कार्य न किया जाये।
2. सीबीडब्लूटीएफ द्वारा राज्य बोर्ड से स्थापनार्थ सहमति प्राप्त किये बिना क्षमता विस्तार न किया जाये।
3. सीबीडब्लूटीएफ हेतु केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा तैयार की गयी गाईडलाईन यथा Guideline for Monitoring Compliance of Common Biomedical Waste Treatment Facilities by State Pollution Control Board में वर्णित प्राविधानों का अक्षरशः से अनुपालन सुनिश्चित किया जाये।
4. सीबीडब्लूटीएफ द्वारा राज्य बोर्ड से जल/वायु अधिनियमों के अन्तर्गत संचालनार्थ सहमति प्राप्त किये बिना संचालन न किया जाये। को निर्गत होने वाली सहमति जल/वायु में जारी शर्तो का अक्षरशः अनुपालन सुनिश्चित किया जाये।
5. सीबीडब्लूटीएफ द्वारा ई0टी0पी0 का समुचित एवं अनवरत संचालन सुनिश्चित किया जाये तथा उत्प्रवाह को मानकों के अनुरूप ही निस्तारित किया जाये।

सक्षम अधिकारी द्वारा पत्र निर्गमन हेतु अधिकृत।

मुख्य पर्यावरण अधिकारी,
(वृत्त–6)

प्रतिलिपि :–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. जिलाधिकारी, संतकबीर नगर।
2. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, बस्ती।

मुख्य पर्यावरण अधिकारी,
(वृत्त–6)

NOTARY
Ram Dhani
Advocate
Notary Khalilabad
Sant Kabir Nagar
U.P. (INDIA)
L.N -42/1997

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.com - Web Site: www.uppcb.com

Annexure-6

Uttar Pradesh Pollution Control Board
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

Category : RED **Application Id : 26534964**

211565/UPPCB/Basti(UPPCBRO)/CTO/both/SANT KABIR NAGAR/2024 **Date: 13/09/2024**

To,

M/s

MEDICAL POLLUTION CONTROL COMMITTEE

D-33, UPSIDC, Industrial Area, Khalilabad, Sant Kabir Nagar ,SANT KABIR NAGAR,272175

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule-6(2) of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 notified under Environment (Protection) Act, 1986 as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

CCA is hereby granted to **MEDICAL POLLUTION CONTROL COMMITTEE** located at **D-33, UPSIDC, Industrial Area, Khalilabad, Sant Kabir Nagar ,SANT KABIR NAGAR,272175.** subject to the provisions of **the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA MEDICAL POLLUTION CONTROL COMMITTEE **granted for the period from 27/05/2024 to 31/12/2028** and valid for manufacturing of following products.

S No	Product	Quantity	Unit

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	01 KLD	Septic Tank	
Industrial	2.4 KLD	ETP	Maximum treated water shall be recycled for scrubbing purpose and remain shall be used for irrigation in the premises

NOTARY
Notary Khalilabad
Sant Kabir Nagar
U.P. (INDIA)

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as

prescribed under Environment (Protection) Rules, 1986 and applicable to the

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
1	pH	As per E(P)A Rules, 1986
2	BOD (mg/L)	As per E(P)A Rules, 1986
3	COD (mg/L)	As per E(P)A Rules, 1986
4	TSS (mg/L)	As per E(P)A Rules, 1986
5	Oil & Grease (mg/L)	As per E(P)A Rules, 1986

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
1	pH	As per E(P)A Rules, 1986
2	BOD (mg/L)	As per E(P)A Rules, 1986
3	TSS (mg/L)	As per E(P)A Rules, 1986
4	Fecal Coliform (MPN/100ml)	As per E(P)A Rules, 1986

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Incinerator (100 Kg/Hr)	Diesel Oil	1	Particulate Matter	As per E(P)A Rules, 1986
2	62.5 KVA DG Set	Diesel Oil	2	Sulphur Dioxide	As per E(P)A Rules, 1986

NOTARY Notary Khalilabad Sant Kabir Nagar U.P. (INDIA) L.N.-42/1997 नोटरी

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	1	Particulate Matter	As per E(P)A Rules, 1986
2	2	Sulphur Dioxide	As per E(P)A Rules, 1986

...toppage of functioning of air pollution control equipment, production has to be stopped ...ely and this Board has to be intimated by fax/phone/email with a report in this regard to be ...ched immediately

ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Conditions under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 :-

The Factory Manager of M/s MEDICAL POLLUTION CONTROL COMMITTEE. is hereby granted an authorization to operate a facility for collection and storage of Hazardous wastes. The authorization is granted to operate a facility for generation, collection and storage of hazardous wastes within factory premises for following category of wastes:-

S.No.	Category of Hazardous Waste as per the Schedules I, II and III of these rules	Authorised mode of disposal or recycling or utilisation or co-processing, etc.	Quantity(ton/annum)
1	Cat. 37.2 (Ash from Incinerator and Flue Gas Cleaning Residue)	Through TSDF	40 Kg/day

The authorization shall be in force and shall be valid upto 31/12/2028. The authorization is subject to the conditions stated below and such conditions as may be specified in the rules for the time being in force under Environment (Protection) Act, 1986.

Terms and conditions of Hazardous Waste authorization :-

(i) The authorization shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.

(ii) The authorization and its renewal shall be produced for inspection at the request of an officer authorized by the SPCB.

(iii) The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the SPCB.

(iv) Any unauthorized changes in personnel, equipment as working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.

(v) It is the duty of the authorized person to take prior permission of the SPCB to close down the facility.

(vi) An application for the renewal of an authorization shall be made as laid down under these rules.

(vii) The unit shall comply with any other conditions specified in the guidelines issued by the MoEF or CPCB/SPCB from time to time.

(viii) The authorization is valid for temporary storage of Hazardous Waste within premises only.

(ix) The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises

NOTARY ... Ahmedabad ... INDIA) L.N -42/1997 ... नोटरी

(x) It is duty of the authorized person to take prior permission of this Board to close and clean [illegible] for treatment, storage and disposal of hazardous waste.

(xi) The applicant shall maintain record of hazardous waste in Form-3 and shall submit annual re[illegible] Form-4 on or before the 30th day of June following to the financial year to which that return relates.

(xii) In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. A[illegible] spillage must also be safely collected and stored.

(xiii) Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed physical and chemical analysis of hazardous waste sample and report to the Board.

(xiv) Dried hazardous sludge from the process in the plant shall be stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.

(xv) The storage area should be fenced properly and Sign/Notice Board indicating 'Danger' and 'Hazardous' shall be displayed at appropriate position both in Hindi and English.

(xvi) The industry shall store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be sold only to Registered Recyclers/Re-processors.

(xvii) In case of any transportation of hazardous waste, the details in Form-10 of the Hazardous and Other Wastes Rules, 2016 shall be submitted to the Board.

5. Essential documents to be submitted by the Industry/Unit as Applicable:-

(i) Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and Third Party Audit Report.

(ii) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(iii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

6. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

7. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.

8. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-http://www.upecp.in/TrainingSession.aspx for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

9. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.

2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.

3. Treated Industial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.

4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action

NOTARY Ramesh Chand Advocate Notary Allahabad Sant Ravidas Nagar U.P. L.N. 42/1997 नोटरी

waste by incineration as per Schedule-II of BMW Rules 2016.

105

10. Transportation and handling of Bio-medical Wastes shall be as per the Biomedical Waste (Mana and Handling) Rules, 2016.

11. Record w.r.t. operational parameter of autoclave such as temperature, pressure etc. as well as records for validation test conducted to check efficiency of autoclave shall be maintained.

12. The incinerator is operated in accordance with Bio-Medical Waste Management Rules, 2016 w.r.t. maintenance of temperature for primary and secondary chamber of incinerator.

13. The water generated from scrubbing system of incinerator shall be treated through ETP and maximum treated water shall be recycled for scrubbing purpose and remain shall be used for irrigation in the premises.

14. Discarded medicine will be disposed in incinerator as per BMW Rule, 2016 and sharp pit shall be provided for disposal of waste sharp as per CPCB Guidelines.

15. The CBWTF will comply with the Bio Medical Waste Management Rules 2016 and annual report shall be submitted.

16. The CBWTF will comply with the provisions of Hazardous and Other waste (Management and Trans boundary Movement) Rules, 2016.

17. The facility will ensure bar coding system to be adopted by member of healthcare facility in accordance with Bio Medical Waste Management Rules 2016.

18. The coverage area of CBWTF will be within 75 km radius to cater and treatment of Bio Medical Waste.

19. CBWTF will comply with the relevant provisions of Environmental Laws.

20. Latest attested copy of Balance sheet/Audited C.A. Certificate indicating (Fixed Assets + Current Assets-Current Liabilities) for the financial year 2018-2019 should be submitted to verify the consent fee payable by the industry.

21. All Non-Chlorinated plastic Bags shall be used as per BIS standards and prevailing Plastic Waste Management Rules, 2016.

22. The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers / bags shall be provided with a general label. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.

23. The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.

24. It is brought to your notice that as per the order dated 14-11-2003 passed by the Hon'ble Supreme Court

NOTARY
Notary Allahabad
Sant Kabir Nagar
L.N -420/97
नोटरी

Scanned with Ca

No. 657 of 1995, no industry covered under Hazardous and other Wastes (Management and Tr... Movement) Rules, 2016 shall be allowed to operate without valid authorization. It is also provided ... same orders that industries which are not complying with the conditions of authorization shall not be ...owed to operate. Hence in case you fail to apply for authorization, before its expiry or fail to comply with conditions of the earlier authorization issued to you, closure order shall be issued against your industry without any further notice.

25. The applicant must file returns on prescribed Form- 4 along with a compliance report of this letter and should also maintain records on Form 3 and present it to Board's inspecting officials.

26. In case of occurrence of an accident, complete details on form must be sent to U.P. Pollution Control Board at the earliest along with details of mitigate and remedial measures taken.

27. The authorized person/agency shall not receive, collect, or store any hazardous waste from any unauthorized occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorization of the Board.

28. In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers, of hazardous chemicals such as flammable corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.

29. It is within the powers and functions of the U.P. Pollution Control Board to modify / revoke the terms and conditions of the authorization/Registration issued under the Rule – 7 of Hazardous and Other Wastes (Management and Tran boundary Movement) Rules, 2016.

30. You are directed to display on-line data/display board outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including waste water and air emission and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within 15 days of receipt of this letter.

31. It is the mandatory duty of the authorized person/agency to comply with the guidelines for transportation of hazardous waste in accordance with rule 18 of Hazardous and Other Waste (Management and Tran boundary Movement) Rules, 2016.

32. It should be ensured that hazardous wastes shall be properly collected and packed in HDPE bags and then temporarily stored in a lined RCC tank/pit with suitable shed.

33. An ETP sludge test report of a laboratory approved under E.P. Act shall be submitted along with compliance of this letter of this office.

34. Used oil will be sold only to recyclers registered with U.P. Pollution Control Board. The record shall be maintained.

35. The occupier, transporter and operator of a facility shall be liable for damages caused to the environment resulting due to improper handling and disposal of hazardous waste listed in schedule 1,2, and 3 and shall be liable to pay a fine as levied by the State Pollution Control Board under the rules.

NOTARY ... Notary Kha...nabad Sant Kabir...agar U.P. (India) ... नोटरी

36. Details of raw material (which is Hazardous waste) and product along with quantity shall be sent within a month.

107

37. You shall become the member of any common TSDF for S.L.F. which has been authorized by UPPCB and send the stored hazardous wastes for final disposal to the TSDF and report back to U.P.P.C.B. with the required manifesto (document of proof) within one/three month of this letter.

38. The unit shall ensure that H.W. is regularly sent to Authorized common TSDF and shall not store for more than 90 days in accordance with under rule 8 of HOWM Rules, 2016.

39. Copies of Hazardous Waste Manifest in Form-10 shall be sent regularly to UPPCB for each category of waste sent to TSDF/Incinerator.

40. This authorization/Registration is valid till the industry is having valid consent as per the provisions of Air(Prevention and Control of Pollution) Act 1981 and Water (Prevention and Control of Pollution) Act, 1974.

41. The authorized actual user of hazardous and other wastes shall maintain records of hazardous and other wastes purchased in a passbook issued by the State Pollution Control Board along with the authorization.

42. The industry shall submit the colored photo graph of display board within 15 days.

43. Closure order is issued by CPCB or UPPCB against any defaulting unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be from the date of issuance of closure order revocation, with additional conditions mentioned in the closure revocation order.

44. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this CCA and attract action under the provisions of Environment (Protection) Act, 1986.

Rajendra Singh
Digitally signed by Rajendra Singh
Date: 2024.09.14 16:26:37 +05'30'

Chief Environmental Officer, Circle-6

Copy to:

Regional Officer, U.P. Pollution Control Board, Basti for information and necessary action

NOTARY
Notary Khalilabad
Sant Kabir Nagar
U.P. (INDIA)
L.N -42/1997
नोटरी

Rajendra Singh
Digitally signed by Rajendra Singh
Date: 2024.09.14 16:27:01 +05'30'

Chief Environmental Officer, Circle-6

UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand,Gomti Nagar, Lucknow-226010
Phone:0522-2720828, 2720831 Fax:0522-2720764
Email: info@uppcb.com Website: www.uppcb.com

FORM III
(See Rule 10)
AUTHORISATION

(AUTHORISATION FOR OPERATING A FACILITY FOR COLLECTION, RECEPTION, TREATMENT, STORAGE, TRANSPORT AND DISPOSAL OF BIOMEDICAL WASTES)

Category : RED

Application Id : 26563354

1. File no. of authorisation and date of issue: No:- 26563354 and Date:-18/09/2024

2. M/s MEDICAL POLLUTION CONTROL COMMITTEE, VINAY KUMAR VERMA an occupier or operator of the facility located at D-33, UPSIDC, Industrial Area, Khalilabad, Sant Kabir Nagar ,SANT KABIR NAGAR,272175 is hereby granted an authorisation for:

Generation, segregation		**Collection**	✓
Storage	✓	**Transportation**	✓
Reception	✓	**Use**	
Recycling		**Offering for sale**	
Packaging		**Transfer**	
Treatment or Processing or Conversion	✓	**Disposal or destruction**	✓

Any other form of handling

3. M/s MEDICAL POLLUTION CONTROL COMMITTEE is hereby authorized for handling of biomedical waste as per the capacity given below:

(i) Number of beds of HCF:

(ii) Number of health care facilities covered by CBMWTF:

(iii) Installed treatment and disposal capacity: Incinerator (100 Kg/hr), Autoclave (500 Liter/hr) and Shredder-(50 Kg/hr).

(iv) Area or distance covered by CBMWTF: As per directions/guidelines of CPCB

(v) Quantity of Biomedical waste handled, treated or disposed:

4. This authorisation shall be in force for a period of Five Years from the date of issue.

4.1 The authorization shall be valid for till 31/12/2028

NOTARY Ra... Dhanl Adv. Notary Khalilabad Sant Kabir Nagar U.P. (INDIA) L.N -42/1997 नोटरी

5. This authorisation is subject to the conditions stated below and to such other conditions as may be specified in the rules for the time being in force under the Environment (Protection) Act, 1986

Rajendra Singh
Digitally signed by Rajendra Singh
Date: 2024.09.18 16:04:55 +05'30'
Chief Environmental Officer, Circle-6

Terms and Conditions of Authorisation

1. The authorisation shall comply with the provisions of the Environment (Protection) Act, 1986 and the rules made there under.

2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the prescribed authority.

3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the biomedical wastes without obtaining prior permission of the prescribed authority.

4. Any unauthorised change in personnel, equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of his authorisation.

5. It is the duty of the authorised person to take prior permission of the prescribed authority to close down the facility and such other terms and conditions may be stipulated by the prescribed authority.

6. The Unit will file the renewal application at least 2 months prior to the expiry of this Order

NOTARY
Ram Dhani
Advocate
Notary Khalilabad
Sant Kabir Nagar
U.P. (INDIA)
L.N -42/1997
नोटरी

Specific Conditions:

1. This authorization is valid for CBWTF at D-3[illegible]UPSIDC Industrial Area, Khalilabad, Santkabir Nagar by M/s MEDICAL POLLUTION CONTROL COMMITTEE having plant capacity- Incinerator (100 Kg/hr), Autoclave (500 Liter/hr) and Shredder-(50 Kg/hr). In case of any change, No Objection Certificate shall be obtained from the Board.

2. The Authorization shall comply with provisions of the Environment (Protection) Act 1986 and the rules made there under.

3. The Authorization or its renewal shall be produced for inspection at the request of an officer, Authorized by the prescribed authority.

4. CBWTF will strictly comply with the provisions of Guidelines for Monitoring compliance of CBWTF prepared by CPCB.

5. The Authorized person shall not rent, lend, transfer or otherwise transport the bio-Medical waste without obtaining prior permission of the prescribed authority.

6. It is duty of the Authorized person to take prior permission of the Board to close down the facility and such other terms and conditions may be stipulated by the prescribed authority.

7. Any unauthorized change in personnel, equipment or working condition as mentioned in the application by the person authorized shall constitute a breach of his authorization.

8. Bio- Medical waste shall not be mixed with other waste.

9. Bio- Medical waste shall be segregated into containers/ bags at the point of generation in accordance with schedule II. Prior to its storage, transportation, treatment and disposal. The Containers shall be labeled according to schedule III.

10. No untreated bio medical waste shall be kept stored beyond a period of 48 hours.

11. You shall submit an annual report to the U.P. Pollution Control Board in form IV by 30th June every year. And include information about the categories and quantities of Bio Medical waste during the preceding year.

12. You shall maintain record related to the generation, collection, reception storage, Transportation, treatment and disposal and/or any form of handling of Bio Medical Waste in accordance with rule and guidelines, all records shall be subject to inspection and verification by the Board at any time.

13. It is within the power and functions of U.P. Pollution Control Board to modify/ revoke the terms and conditions of Authorization and issued under the Rule 7 (8) of the Bio-Medical waste Management Rules, 2016.

14. You are herby directed to comply the stipulated above mentioned conditions and submit the compliance report and steps taken in this regard within a month so that capacity of the facility may be verified failing which the authorization may be revoked and necessary legal proceeding shall be initiated.

NOTARY
Ram Dhani
Adv.
Notary Khalilabad
Sant Kabir Nagar
U.P. (INDIA)
L.N -42/1997
नोटरी

15. The Bio medical waste shall not be disposed in open place in the premises.

16. The CBWTF shall maintain logbook for the disposal of bio medical waste.

17. Discarded medicine shall be disposed in incinerator as per BMW Rule, 2016 and sharp pit shall be provided for disposal of waste sharp as per CPCB Guidelines.

18. The CBWTF shall comply with the Bio Medical Waste Management Rules 2016 and annual report shall be submitted.

19. The CBWTF shall comply with the provisions of Hazardous and Other waste (Management and Trans boundary Movement) Rules, 2016.

20. The facility shall ensure bar coding system to be adopted by member of healthcare facility in accordance with Bio Medical Waste Management Rules 2016.

21. The CBWTF shall obtain the State Ground Water Department permission for withdrawal of ground water and also comply with the CGWA guidelines for recharging of ground water.

22. Separate space for untreated Bio Medical Waste shall be maintained by facility as per CPCB guidelines/Bio Medical Waste Management Rules 2016.

23. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.

24. The CBWTF shall connect OCEMS to CPCB server before commissioning of the plant.

25. Onsite emergency plan approved by the competent authority shall be submitted to board.

26. The coverage area of the CBWTF will be as per the directions/guidelines of the CPCB/UPPCB.

27. The CBWTF shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.

28. The CBWTF shall produce a MoU with the nearest CBWTF as an alternate arrangement in case of closure/any emergency within one month.

29. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this authorization and attract action under the provisions of Environment (Protection) Act, 1986.

NOTARY
Advocate
Notary Khalilabad
Sant Kabir Nagar
U.P. (INDIA)
Memo No.: 9726563354

Rajendra Singh

Digitally signed by Rajendra Singh
Date: 2024.09.18 16:05:35 +05'30'

Dated:18/09/2024

Copy To:

Regional Officer, U.P. Pollution Control Board, Basti for information and necessary action.

Rajendra Singh
Date: 2024.09.18
16:05:48 +05'30'

Chief Environmental Officer, Circle-6

मिशन LiFE - पर्यावरण के लिए जीवन शैली

(Lifestyle For Environment)

जनसहभागिता का सन्देश

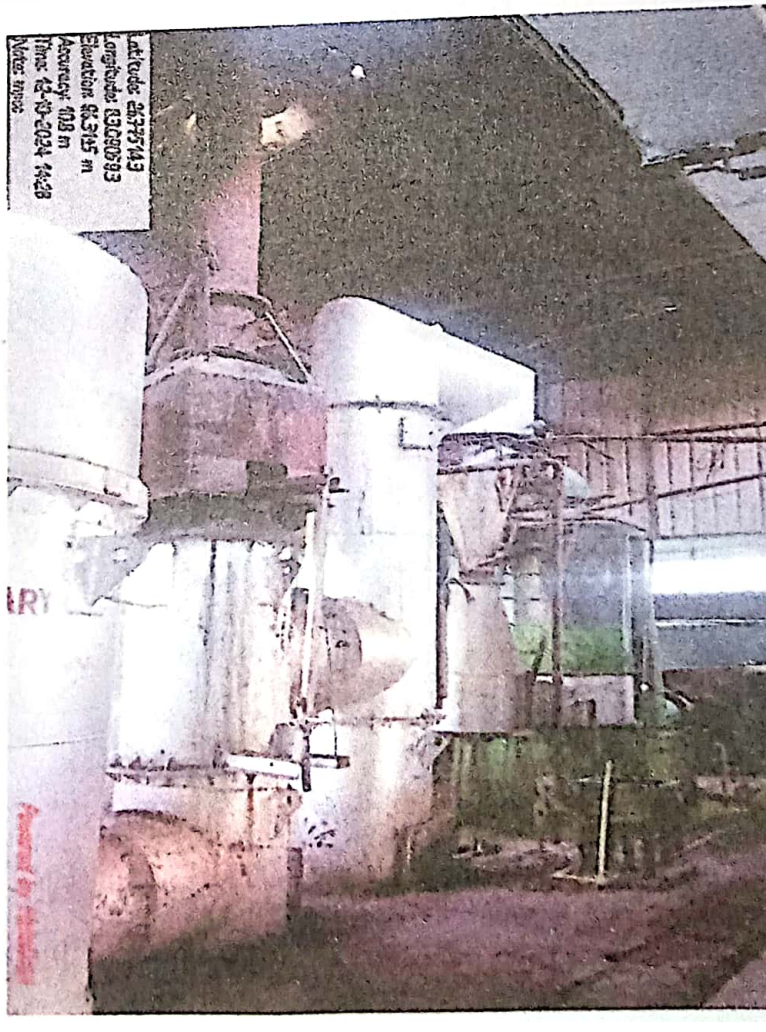
- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइक्लिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्कीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर विद्युत उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |

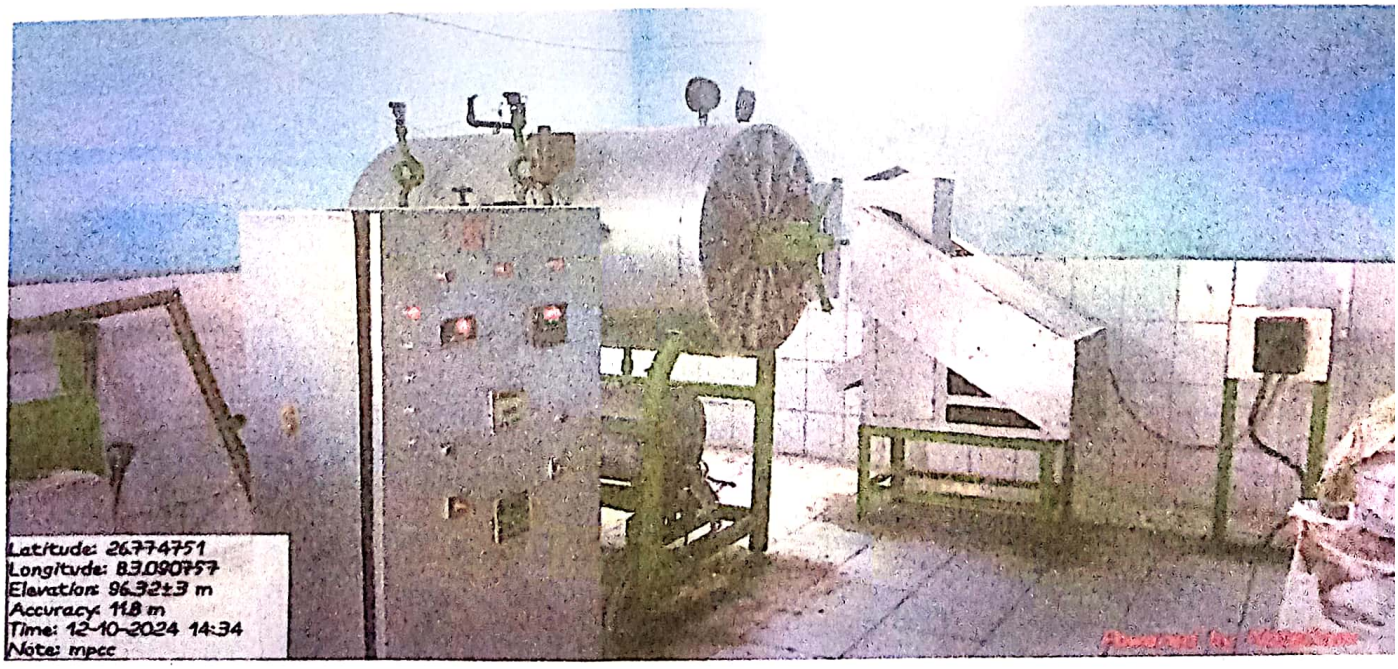
NOTARY
Ram Dhani
Notary Khalilabad
Sant Kabir Nagar
U.P. (INDIA)
L.N -42/1997
नोटरी

Latitude: 26.775218
Longitude: 83.090622
Elevation: 96.315 m
Accuracy: 13.4 m
Time: 12-10-2024 14:28
Note: mpcc
Powered by NoteCam

Latitude: 26.775143
Longitude: 83.090593
Elevation: 96.315 m
Accuracy: 10.8 m
Time: 12-10-2024 14:28
Note: mpcc


Latitude: 26.775143
Longitude: 83.090593
Elevation: 96.315 m
Accuracy: 10.8 m
Time: 12-10-2024 14:28
Note: mpcc

Shredder Machine Capacity-50Kg/hr.



Autoclave Capacity-500Kg/batch

Scanned